

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1752

ANSWERED ON:22.08.2012

E STAMPING

Shivanagouda Shri Shivaramagouda;Sugavanam Shri E.G.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether some of the States in the country have introduced e-stamping;
- (b) if so, the details thereof along with its features;
- (c) whether the Union Government has directed all the States in the country to implement e-stamping in order to avoid fraudulent practices;
- (d) if so, the details along with compliance of the States thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (e) Some States have introduced electronic system of collection of Stamp Duties which is generally, called e-stamping. Different States have followed different technologies for this purpose. Ministry of Finance, appointed in December 2005, M/s Stock Holding Corporation of India Limited (SHCIL) to act as Central Record Keeping Agency (CRA) to implement e-stamping in different States. However, it was not mandatory for States to avail services of SHCIL. Some States are reported to have availed the services of SHCIL. Data in this regard is not maintained centrally.